



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 16TH DAY OF MARCH, 2026

BEFORE

THE HON'BLE MR. JUSTICE H.T. NARENDRA PRASAD

WRIT PETITION NO. 3908 OF 2026 (GM-CPC)

BETWEEN:

MUNI REDDY
AGED ABOUT 70 YEARS
S/O MUNIVENKATA REDDY
R/AT NO.78, CHOKANAHALLI
JAKKUR, BENGALURU – 560 064.

...PETITIONER

(BY SRI. KRISHNAREDDY H. R.,ADVOCATE)

AND:

1. M. SRINIVAS
AGED ABOUT 59 YEARS
S/O SRI RAMARAJU
R/AT NO. 550/7, 1ST FLOOR
2ND BLOCK, 3RD MAIN, R.T.NAGAR
BENGALURU – 560 032.

2. MR. GEORGE KINGSLEY C. A.
S/O MR. ALPHONSE GEORGE
AGED ABOUT 50 YEARS
R/AT NO. 196-C, POCKET-A
MAYUR VIHAR, PHASE II
DELHI - 110 091.
REP. BY HIS GPA HOLDER
MR. ALPHONSE GEORGE
S/O LATE GEORGE
AGED ABOUT 75 YEARS
R/AT NO.196-C, POCKET-A
MAYUR VIHA, PHASE II
DELHI – 110 091.

...RESPONDENTS

THIS WP IS FILED UNDER ARTICLE 227 OF THE
CONSTITUTION OF INDIA PRAYING TO QUASH THE IMPUGNED





ORDER DATED 24.01.2026 PASSED BY THE II ADDITIONAL CIVIL JUDGE, BENGALURU RURAL DISTRICT, BENGALURU IN O.S. NO.101/2026 IN I.A.NO.1 U/O.39 RULE 1 AND 2 R/W SECTION 151 OF CPC, BY ORDERING FOR ISSUANCE OF EMERGENT NOTICE BY DISCARDING THE PRAY FOR EX-PARTE INTERIM INJUNCTION SOUGHT FOR BY THE PETITIONER HEREIN VIDE ANNEXURE-A.

THIS PETITION, COMING ON FOR PRELIMINARY HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:
CORAM: HON'BLE MR. JUSTICE H.T. NARENDRA PRASAD

ORAL ORDER

1. Learned counsel for the petitioner has filed a memo dated 16.03.2026 seeking leave of this Court to withdraw the writ petition with liberty to approach appropriate legal forum.
2. Memo is taken on record.
3. The writ petition is ***dismissed as withdrawn*** with liberty to approach appropriate legal forum, if law permits.

**Sd/-
(H.T. NARENDRA PRASAD)
JUDGE**